RAJYA SABHA
NOTICE OF AMENDMENTS
THE EDUCATIONAL TRIBUNALS BILL, 2010
(As passed by the Lok Sabha)
[To be moved at a sitting of the Rajya Sabha]

ENACTING FORMULA

BY SHRI M.M. PALLAM RAJU:

1. That at page 1, line 1, *for* the word "Sixty-first", the word "Sixty-fourth" be *substituted*.

CLAUSE 1

BY SHRI M.M. PALLAM RAJU:

2. That at page 1, line 4, *for* the figure "2010" the figure "2013" be *substituted*.

CLAUSE 3

BY SHRI M.M. PALLAM RAJU:

3. That at page 2, *for* lines 33 to 37, the following be *substituted*, namely:-

   " (*iv*) an institution maintained by, or receiving aid from the Central Government, whether directly or indirectly, and affiliated to an university referred to in sub-clause (i) or to an institution referred to in sub-clause (ii), or a constituent unit of an institution referred to in sub-clause (iii),".

CLAUSE 6

BY SHRI M.M. PALLAM RAJU:

4. That at page 4, line 27, *for* the word "fifty-five" the word "forty-five" be *substituted*.

CLAUSE 7

BY SHRI M.M. PALLAM RAJU:

5. That at page 4, *after* line 44, the following be *inserted*, namely:-

   "(d) a Vice Chancellor to be nominated by the appropriate Government.......Member;

   (e) a person belonging to the Scheduled Castes or the Scheduled Tribes, who is or has been, of the rank and equivalence of a Secretary to the Government of India, to be nominated by the appropriate Government.........Member.".

CLAUSE 15

BY SHRI M.M. PALLAM RAJU:

6. That at page 7, line 1, *after* the words "unfair practices" the bracket and words "(including such practices against students and applicants for admission)" be *inserted*.

<div align="center">

CLAUSE 22

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BY SHRI M.M. PALLAM RAJU:

7.   That at page 8, line 33, *for* the word "fifty-five" the word "forty-five" be *substituted*.

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CLAUSE 23

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BY SHRI M.M. PALLAM RAJU:

8.   That at page 9, *after* line 12, the following be *inserted*, namely:-

    "(f) a Vice Chancellor to be nominated by the Central Government.......Member;

    (g) a person belonging to the Scheduled Castes or the Scheduled Tribes, who is or has been, of the rank and equivalence of a Secretary to the Government of India, to be nominated by the Central Government.........Member.".

New Delhi;   **SHUMSHER K. SHERIFF**
August 6, 2013.   **SECRETARY-GENERAL**